

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA

UNSTARRED QUESTION NO.2074

TO BE ANSWERED ON FRIDAY THE 29TH JULY, 2016
SHRAVANA 7, 1938 (SAKA)

ANTI-DUMPING DUTY ON STEEL IMPORTS

2074. SHRI D.K. SURESH:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has received any representations seeking imposition of higher import duty on steel imports, if so, the details thereof;
- (b) the adverse impact of import of steel on the steel industry of the country;
- (c) whether the Government is taking any steps to provide relief to the local industry by increasing import duty on steel, if so, the details thereof; and
- (d) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)

(a): Government had received representations from the steel industry for increase in basic customs duty (BCD) in view of the increase in imports. Simultaneously, the users industry of steel had requested not to increase BCD.

(b): The increase in imports of steel has resulted in sharp decline in domestic steel prices. Declining prices have led to lower realization for domestic steel producers which has adversely affected the health of the domestic steel industry.

(c): In order to ensure growth and protection to domestic steel industry and to control cheap imports, the Government has taken the following measures:-

- (i) the basic customs duty (BCD) rate had been increased on ingots & billets, alloy steel (flat & long), stainless steel (long) and non-alloy long products from 5 % to 7.5% and on non-alloy and other alloy flat products from 7.5% to 10% in June, 2015 taking into consideration all relevant factors. This was further increased in August, 2015 on flat steel from 10% to 12.5%, long steel from 7.5% to 10% and on semi-finished steel from 7.5% to 10%;
- (ii) Further, anti-dumping duties at specified rates have been imposed from time to time on various steel products based on the investigations and recommendations of the Designated Authority, Directorate General of Anti-Dumping and Allied Duties;
- (iii) Safeguard Duty at specified rate on hot-rolled flat products of non-alloy and other alloy steel, in coils of width of 600 mm or more has been imposed in September, 2015.
- (iv) In addition to the above, Minimum Import Price (MIP) condition has been imposed on 173 steel products in February, 2016. Imports of items covered under MIP notification will not be allowed into the country below the notified price.

(d): Does not arise in view of reply to (c) above.
